

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K GUPTA

Petition(s) for Special Leave to Appeal (Civil) No(s).21478/2008

(From the judgement and order dated 13/06/2008 in 1968/2007 of The HIGH COURT OF KERALA AT ERNAKULAM)

WA No.

KERALA STATE HOUSING BOARD & ANR.

Petitioner(s)

VERSUS

K.NARAYANA PODUVAL & ORS.

Respondent(s)

(With prayer for interim relief and office report )  
with

SLP(C) 21817 OF 2008

SLP(C) 22115 OF 2008

Date: 19/10/2009

This Petition was called on for hearing today.

For Petitioner(s)

Mr. M.T. George,Adv.

Ms. Smithavani, M.R., Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

SLP (C) No. 21478 of 2008

Respondent nos. 1 to 3 and 5 served but no appearance.

No counter affidavit has been filed by respondent no. 4.

Despite order dated 13th August, 2009 of last chance

Petitioner failed to file affidavit alongwith proof of dasti  
service of notice on respondent nos. 6 to 9.

List the matter before Hon'ble Judge in Chambers  
alongwith an office report for default of the petitioner.

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Item No. 17

SLP(C) 21817 OF 2008

Respondent nos. 1, 3, 6 to 8 and 10 served but no  
appearance.

Despite order dated 13th August, 2009 of last chance,  
petitioner failed to file affidavit alongwith proof of dasti  
service of notice on respondent nos. 2,4,5 and 9.

List the matter before the Hon'ble Judge in Chambers  
alongwith an office report for default of the petitioner.

SLP(C) 22115 OF 2008

Petitioner to file affidavit alongwith proof of dasti  
service of notice on sole respondent within four weeks as last  
chance.

List the incomplete matter(s) on 26th November, 2009.

(M.K. GUPTA)  
Registrar

vkt